

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.1513/2002

Hon'ble Shri Shanker Raju, Member(J)

Wednesday, this the 5th day of June, 2002

Chander Bhan
s/o Late Shri Nirdhan
r/o House No.332, Camp No.5
Nangloi
Delhi - 110 057. Applicant

(By Advocate: Sh. Shakeel Ahmed)

Vs.

1. The Commandant
Central Ordnance Depot (COD)
Shakur Basti
Delhi - 110 056.
2. The Secretary
Ministry of Defence
Government of India
South Block
New Delhi - 110 001. Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

Heard the learned counsel for applicant.

2. Applicant seeks compassionate appointment. Father of the applicant, who had been serving in the Central Ordnance Depot, died in harness on 10.11.1999. Thereafter, applicant made a request for accord of compassionate appointment. Despite several representations and reminders, one of such representation is at Annexure-6, the case of the applicant has not been considered by the respondents.

3. In this view of the matter, ends of justice would be met, if the respondents are directed to consider the aforesaid representation of the applicant for compassionate appointment and also to treat the present OA as supplementary representation

and to pass a detailed and speaking order within two months from the date of receipt of a copy of this order. Ordered accordingly. No costs.

4. Let a copy of this order along with a copy of the OA be sent to the respondents.

S. Raju
(Shanker Raju)
Member (J)

/rao/